

**IN THE HIGH COURT OF JUDICATURE AT PATNA  
CRIMINAL MISCELLANEOUS No.41738 of 2025**

Arising Out of PS. Case No.-297 Year-2025 Thana- MAJHAULIA District- West Champaran

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Munna Prasad @ Sanjiv Prasad S/O Vishvnath Prasad R/O Village-  
Karamwa, PS- Majhulia, District- West Champaran

... .. Petitioner/s

Versus

The State of Bihar

... .. Opposite Party/s

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**Appearance :**

For the Petitioner/s : Mr. Mayank Mohan, Advocate  
For the Opposite Party/s : Mr. Nityanand, A.P.P.

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**CORAM: HONOURABLE MR. JUSTICE PRABHAT KUMAR SINGH  
ORAL ORDER**

2      02-07-2025                      Heard learned counsel appearing on behalf of the  
petitioner and learned A.P.P. appearing on behalf of the State.

2. The petitioner apprehends his arrest in a case registered for the offence punishable under Section 30(a) of the Bihar Prohibition and Excise Act.

3. As per prosecution case, 240 litres of illicit liquor was recovered from poultry farm of the petitioner.

4. It is submitted by learned counsel appearing on behalf of the petitioner that petitioner is quite innocent and has committed no offence. No incriminating article has been recovered from conscious possession of this petitioner and he has falsely been implicated in this case merely on suspicion. The alleged illicit liquor has been recovered from an open place, which is accessible to one and all.



5. On the other hand, learned A.P.P. for the State has vehemently opposed the prayer for grant of anticipatory bail to the petitioner and submitted that huge quantity of liquor was recovered from the poultry farm of the petitioner.

6. Considering the nature of accusation and the fact that huge quantity of illicit liquor was recovered from the poultry farm of the petitioner, the prayer for grant of anticipatory bail to the petitioner is rejected.

**(Prabhat Kumar Singh, J)**

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